

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 1046/2024****In the case of:-**

**News item appearing in the india.com dated 27-07-2024, titled  
 "Saving Kashmir Brown Bears is race against time Wildlife SOS  
 and J&K Wildlife protection Department taken challenge**

**I N D E X**

<b>S. No</b>	<b>Particulars</b>	<b>Pages</b>
<b>1</b>	Report/reply on behalf of Sonamarg Development Authority	
<b>2</b>	<b>ANNEXURE-R-1</b> The copy of the bid document for procurement of 60 units of Pole Mounted Stainless Steel Dustbins (100-liter capacity)	
<b>3</b>	<b>ANNEXURE-R-2</b> The copy of letter dated 10.11.2025 Sonamarg Development Authority has submitted the Budget Estimate under RE-2025-26 and the proposed BE-2026-27 vide letter No. CEO/SDA/2025/226/-62 dated 10.11.2025 which has allocation of funds for providing and installation of <i>10-feet-high CGI fencing</i> with a secured main gate around the entire perimeter of the Sarbal SWM Plant	

Chief Executive Officer, SDA

Through counsel,

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**Original Application No. 1046/2024****In the case of:-**

**News item appearing in the india.com dated 27-07-2024, titled  
"Saving Kashmir Brown Bears is race against time Wildlife SOS and  
J&K Wildlife protection Department taken challenge**

**May it please you Lordships;**

**The answering respondent Sonamarg Development Authority  
most respectfully submit as under:-**

I, Mr Bilal Mukhtar Dar, aged 45 years, presently posted as Chief Executive Officer, Sonamarg Development Authority do hereby solemnly affirm on oath as under. The Authority continues to carry out its responsibilities in solid waste management and environmental protection in the sensitive Sonamarg region, with particular attention to the habitat of the Himalayan Brown Bear.

1. The Sonamarg Development Authority (SDA) is under process to to implement waste management protocol to safeguard the habitat of the Himalayan Brown Bear.
2. The Sonamarg Development Authority (SDA) is actively implementing a comprehensive and scientifically structured waste management

*B. Dar*  
Chief Executive Officer  
Sonamarg Development Authority

protocol as part of its ongoing efforts to safeguard the habitat of the Himalayan brown bear and ensure ecological integrity. These measures are aimed at preventing wildlife habituation to waste, maintaining sanitation across tourist and residential clusters, and ensuring strict compliance with the Solid Waste Management Rules, 2016.

3. The SDA ensures daily collection and immediate evacuation of all categories of solid waste from the Sonamarg Bowl, adjoining estate villages, and other clusters. Waste collected from these areas is directly transported to the Sarbal Solid Waste Management (SWM) Plant, thereby minimizing the availability of food-based attractants along bear-movement corridors. The Authority maintains a system of strict monitoring and surprise inspections to ensure that no waste is dumped near tourist destinations or along ecologically sensitive routes.
  4. That recognizing scientific findings on bear habituation to food waste, the SDA has initiated a transition from conventional bins to specialized "Bear-Proof" and "Wildlife-Resistant" waste receptacles. The procurement of 60 units of Pole Mounted Stainless Steel Dustbins (100-liter capacity) has been completed through the JK GeM portal vide Bid No. GEM/2026/B/7094792 dated 12.01.2026, with supply expected within 15 days. (Refer Annexure-G: GeM Bid Document dated 12.01.2026) Several bins have already been installed at vulnerable and high-footfall sites such as Thajwas and other major tourist locations.
- A copy of the bid document for procurement of 60 units of Pole Mounted Stainless Steel Dustbins (100-liter capacity) is annexed herewith and marked as **ANNEXURE-R-1**

*Signature*  
Chief Executive Officer  
Sonamarg Development Authority

That the remaining installations are scheduled for completion within the next two weeks, ensuring full operational readiness before the onset of the upcoming tourist season.

6. That the Sarbal Solid Waste Management Plant operates under a collaborative framework with continuous technical oversight by the SDA. The detailed capacity of the machinery installed at solid waste management plant located at sarbal, sonamarg is tabulated below.

S.No.	Name of machinery	Capacity
1	Bio composter cum segregator	5 MT's per day
2	Insta auto composter	5 MT's per day
3	Electromagnetic disintegrator	1 MT per day

7. The waste generation during the peak tourist months increases significantly, ranging between 7-10 metric tonnes per day. To enhance capacity and operational efficiency, augmentation of an additional 2 MT magnetic disintegrator is under process with the Mechanical Department, Srinagar, and preparation of the Detailed Project Report (DPR) and cost estimates is currently underway.

8. Further, to ensure the complete ecological isolation of waste management operations and enhanced site security, the SDA has finalized and proposed the work for providing and installation of 10-feet-high GI fencing with a secured main gate around the entire perimeter of the Sarbal SWM Plant.

That this structure would be designed to serve as a high-security, wildlife-resistant barrier, effectively preventing unauthorized access and infiltration by wild animals, particularly Himalayan Brown Bears.

*[Signature]*  
 Chief Executive Officer  
 Sonamarg Development Authority

10. That this fencing measure aligns with prescribed wildlife safety standards and contributes to the long-term sustainability and protection of the processing site.
11. That further the Sonamarg Development Authority has submitted the Budget Estimate under RE-2025-26 and the proposed BE-2026-27 vide letter No. CEO/SDA/2025/226/-62 dated 10.11.2025 to the Financial Commissioner/Additional Chief Secretary, Tourism Department, Civil Secretariat, Srinagar/Jammu, for approval and necessary action. The copy of letter dated 10.11.2025, Sonamarg Development Authority has submitted the Budget Estimate under RE-2025-26 and the proposed BE-2026-27 vide letter No. CEO/SDA/2025/226/-62 dated 10.11.2025 to the Financial Commissioner/Additional Chief Secretary, Tourism Department, Civil Secretariat, Srinagar/Jammu, for approval and necessary action is attached herewith and marked as **ANNEXURE-R-2**
12. That the SDA continues to implement targeted public awareness and outreach campaigns aimed at reducing human-bear conflict and promoting responsible waste behavior among tourists, hoteliers, and residents.
13. That signage boards have been installed at major access points and tourist congregation areas, educating visitors on the dangers of feeding wildlife and legal provisions related to improper disposal of food waste. Further, interactive awareness programmes have been conducted in collaboration with the Wildlife Protection Department and local administration, emphasizing ecological sensitivity, proper segregation practices, and their role in minimizing bear attraction.

  
Chief Executive Officer  
Sonamarg Development Authority

- 15. Fuhrer, additional signage and expanded awareness campaigns are proposed under the Budget 2026-27 to ensure sustained knowledge dissemination across stakeholder groups.
- 16. All waste management activities are being carried out with due regard to ecological sensitivity, compliance with Solid Waste Management Rules, 2016, and consistent adherence to the provisions of Eco-Sensitive Zone notifications. Dedicated teams regularly monitor collection, segregation, transportation, and disposal to avert any adverse environmental impacts. The SDA is duty bound remains committed to maintain for sustainable tourism and ecological balance through integrated environmental governance.
- 17. That the answering is duty bound to follow with all directions by passed by this Hon'ble Tribunal and also seeks liberty to file and update status and action taken report within 6 weeks, as during last few months the area has been completely covered and impacted due to snow.

  
**DEPONENT**  
 Chief Executive Officer  
 Sonamarg Development Authority

**Verification:**

Identified by

Verified today at Srinagar 11.02.2026 that the contents of the affidavit made herein above are true and correct to the best of my knowledge and belief and nothing has been concealed there from.



  
**DEPONENT**  
 Chief Executive Officer  
 Sonamarg Development Authority

Certified that the statement of affidavit declared by deponent on oath before me at Srinagar on the day of 11/02/26 by Bilal Mukhtar who is identified by Ashiq Hussani <sup>370</sup> Ch. Lashari <sup>270</sup> Ch. Saif Uddin <sup>371</sup> (Employee) <sup>271</sup> (Ch. Saif Uddin)  
 IRFAN AHMAD KHAN (Advocate)  
 Notary Public JK & Ladakh  
 High Court Wing Srinagar, L.No. 521



सत्यमेव जयते

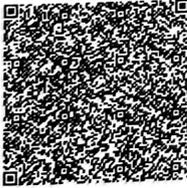
INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

**Certificate No.** : IN-JK08211684439212Y  
**Certificate Issued Date** : 11-Feb-2026 02:51 PM  
**Account Reference** : NEWIMPACC (SV)/ jk12554404/ HIGH COURT/ JK-SN  
**Unique Doc. Reference** : SUBIN-JKJK1255440400025600385941Y  
**Purchased by** : Bilal Mukhtar  
**Description of Document** : Article 4 Affidavit  
**Property Description** : Not Applicable  
**Consideration Price (Rs.)** : 0  
 (Zero)  
**First Party** : Bilal Mukhtar  
**Second Party** : Not Applicable  
**Stamp Duty Paid By** : Bilal Mukhtar  
**Stamp Duty Amount(Rs.)** : 10  
 (Ten only)

\*\*\*\*\*  
 ALTAF HUSSAIN SHAH  
 STAMP VENDOR  
 L/11/ACC  
 JK High Court Srinagar



Please write or type below this line

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**Statutory Alert:**

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



बिड संख्या/Bid Number: GEM/2026/B/7094792

दिनांक /Dated: 12-01-2026

## बिड दस्तावेज़ / Bid Document

बिड विवरण/Bid Details	
बिड बंद होने की तारीख/समय /Bid End Date/Time	22-01-2026 15:00:00
बिड खुलने की तारीख/समय /Bid Opening Date/Time	22-01-2026 15:30:00
बिड पेशकश वैधता (बंद होने की तारीख से)/Bid Offer Validity (From End Date)	30 (Days)
मंत्रालय/राज्य का नाम/Ministry/State Name	Jammu & Kashmir
विभाग का नाम/Department Name	Tourism Department Jammu And Kashmir
संगठन का नाम/Organisation Name	Directorate Of Tourism Jammu Government Of Jammu & Kashmir
कार्यालय का नाम/Office Name	Sonamarg Development Authority
कुल मात्रा/Total Quantity	60
वस्तु श्रेणी /Item Category	Pole Mounted Stainless Steel Dustbin (V2) (Q3)
बिडर का न्यूनतम औसत वार्षिक टर्नओवर (3 वर्षों का) /Minimum Average Annual Turnover of the bidder (For 3 Years)	1 Lakh (s)
मूल उपकरण निर्माता का औसत टर्नओवर (गत 3 वर्षों का)/OEM Average Turnover (Last 3 Years)	5 Lakh (s)
उन्हीं/समान सेवा के लिए अपेक्षित विगत अनुभव के वर्ष/Years of Past Experience Required for same/similar service	1 Year (s)
टर्नओवर के लिए एमएसई को छूट प्राप्त है / MSE Relaxation for Turnover	Yes   Complete
स्टार्टअप के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है /Startup Relaxation for Years of Experience and Turnover	No
विक्रेता से मांगे गए दस्तावेज़/Document required from seller	Experience Criteria,Past Performance,Bidder Turnover,Certificate (Requested in ATC),OEM Authorization Certificate,OEM Annual Turnover *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer

बिड विवरण/Bid Details	
क्या आप निविदाकारों द्वारा अपलोड किए गए दस्तावेजों को निविदा में भाग लेने वाले सभी निविदाकारों को दिखाना चाहते हैं? संदर्भ मेन् है/Do you want to show documents uploaded by bidders to all bidders participated in bid?	Yes (Documents submitted as part of a clarification or representation during the tender/bid process will also be displayed to other participated bidders after log in)
बिड लगाने की समय सीमा स्वतः नहीं बढ़ाने के लिए आवश्यक बिड की संख्या। / Minimum number of bids required to disable automatic bid extension	3
दिनों की संख्या, जिनके लिए बिड लगाने की समय-सीमा बढ़ाई जाएगी। / Number of days for which Bid would be auto-extended	7
ऑटो एक्सटेंशन अधिकतम कितनी बार किया जाना है। / Number of Auto Extension count	1
विगत प्रदर्शन /Past Performance	50 %
बिड से रिवर्स नीलामी सक्रिय किया/Bid to RA enabled	No
बिड का प्रकार/Type of Bid	Two Packet Bid
तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय /Time allowed for Technical Clarifications during technical evaluation	5 Days
निरीक्षण आवश्यक (सूचीबद्ध निरीक्षण प्राधिकरण /जेम के साथ पूर्व पंजीकृत एजेंसियों द्वारा)/Inspection Required (By Empanelled Inspection Authority / Agencies pre-registered with GeM)	No
Payment Timelines	Payments shall be made to the Seller within <b>40</b> days of issue of consignee receipt-cum-acceptance certificate (CRAC) and on-line submission of bills (This is in supersession of 10 days time as provided in clause 12 of GeM GTC)
मूल्यांकन पद्धति/Evaluation Method	Total value wise evaluation
मध्यस्थता खंड/Arbitration Clause	No
सुलह खंड/Mediation Clause	No

## ईएमडी विवरण/EMD Detail

आवश्यकता/Required	No
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## ईपीबीजी विवरण /ePBG Detail

एडवाइजरी बैंक/Advisory Bank	State Bank of India
ईपीबीजी प्रतिशत (%) /ePBG Percentage(%)	2.00

ईपीबीजी की आवश्यक अवधि (माह) /Duration of ePBG required (Months).	6
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(a) ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए। / EMD & Performance security should be in favour of Beneficiary, wherever it is applicable.

**लाभार्थी /Beneficiary :**

Accounts Officer, SDA  
TOURISM DEVELOPMENT AUTHORITY, SONAMARG District Ganderbal  
(Accounts Officer, Sda)

बोली विभाजन लागू नहीं किया गया/ Bid splitting not applied.

**एमएसई खरीद वरीयता/MSE Purchase Preference**

एमएसई खरीद वरीयता/MSE Purchase Preference	No
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**एमआईआई खरीद वरीयता/MII Purchase Preference**

एमआईआई खरीद वरीयता/MII Purchase Preference	No
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1. If the bidder is a Micro or Small Enterprise (MSE) as per latest orders issued by Ministry of MSME, the bidder shall be relaxed from the eligibility criteria of "Bidder Turnover" as defined above subject to meeting of quality and technical specifications. If the bidder itself is MSE OEM of the offered products, it would be relaxed from the "OEM Average Turnover" criteria also subject to meeting of quality and technical specifications. The bidder seeking Relaxation from Turnover, shall upload the supporting documents to prove his eligibility for Relaxation.
2. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.
3. Experience Criteria: In respect of the filter applied for experience criteria, the Bidder or its OEM of the product offered in the bid {themselves or through reseller(s)} should have regularly, manufactured and supplied same or similar Category Products to any Central / State Govt Organization / PSU for number of Financial years as indicated above in the bid document before the bid opening date. Copies of relevant contracts and delivery acceptance certificates like CRAC to be submitted along with bid in support of having supplied some quantity during each of the Financial year. In case of bunch bids, the category of primary product having highest value should meet this criterion.
4. OEM Turn Over Criteria: The minimum average annual financial turnover of the OEM of the offered product during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the OEM is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.
5. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.
6. Past Performance: The Bidder or its OEM {themselves or through re-seller(s)} should have supplied same or similar Category Products for 50% of bid quantity, in at least one of the last three Financial years before the bid

opening date to any Central / State Govt Organization / PSU. Copies of relevant contracts (proving supply of cumulative order quantity in any one financial year) to be submitted along with bid in support of quantity supplied in the relevant Financial year. In case of bunch bids, the category related to primary product having highest bid value should meet this criterion.

### Pole Mounted Stainless Steel Dustbin (V2) ( 60 pieces )

#### तकनीकी विशिष्टियाँ /Technical Specifications

\* जेम केटेगरी विशिष्टि के अनुसार / As per GeM Category Specification

विवरण/Specification	विशिष्टि का नाम /Specification Name	बिड के लिए आवश्यक अनुमत मूल्य /Bid Requirement (Allowed Values)
Generic	<b>Type of Bin</b>	1 Bin mounted with 2 pole
	<b>Capacity of each Bin (container) (in Liters)</b>	100
Construction	<b>Material of Pole with stand and container (Bin)</b>	Stainless Steel Grade 202, Stainless Steel Grade 304, Stainless Steel Grade 316
	<b>Pole diameter (in mm)</b>	25-28, 29-32, 33-35, 36-38, 39-42, 43-45, 46-48, 49-51
	<b>Pole height (in mm)</b>	300-399, 400-499, 500-599, 600-699, 700-799, 800-899, 900-999, 1000-1099, 1100-1199, 1200-1299, 1300-1399, 1400-1499, 1500-1599
	<b>Pole pipe thickness (in mm)</b>	1, 2, 3, 4, 5, 6, 7, 8, 9, 10
	<b>Container wall thickness (in mm)</b>	0.5, 0.8, 1.0, 1.5, 2.0, 2.5, 3.0
	Perforation	Perforated, Non perforated
	<b>Type of Lid on container</b>	Swing type, Without Lid
	Type of Container	Swing type, fixed
	Plugged outlet for washing and draining	Yes, No
	Ground Clearance from the pole stand to bottom sheet of dust bin (in cm)	30, 45
	<b>Fixing accessories provided</b>	Yes
Warranty	<b>Warranty (in months)</b>	6, 12, 18, 24

#### परेषिती/रिपोर्टिंग अधिकारी तथा मात्रा/Consignees/Reporting Officer and Quantity

क्र.सं./S.N o.	परेषिती/रिपोर्टिंग अधिकारी /Consignee Reporting/Officer	पता/Address	मात्रा /Quantity	डिलीवरी के दिन/Delivery Days

क्र.सं./S.N o.	परेषिती/रिपोर्टिंग अधिकारी /Consignee Reporting/Officer	पता/Address	मात्रा /Quantity	डिलीवरी के दिन/Delivery Days
1	Showkat Ahmad Mir	191201,Sonamarg District Ganderbal Kashmir	60	15

## क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें/Buyer Added Bid Specific Terms and Conditions

### 1. Generic

OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity up to 25% of the contracted quantity during the currency of the contract at the contracted rates. The delivery period of quantity shall commence from the last date of original delivery order and in cases where option clause is exercised during the extended delivery period the additional time shall commence from the last date of extended delivery period. The additional delivery time shall be  $(\text{Increased quantity} \div \text{Original quantity}) \times \text{Original delivery period (in days)}$ , subject to minimum of 30 days. If the original delivery period is less than 30 days, the additional time equals the original delivery period. The Purchaser may extend this calculated delivery duration up to the original delivery period while exercising the option clause. Bidders must comply with these terms.

### अस्वीकरण/Disclaimer

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. If any clause(s) is / are incorporated by the Buyer regarding following, the bid and resultant contracts shall be treated as null and void and such bids may be cancelled by GeM at any stage of bidding process without any notice:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.
7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process. (However, in bids for [attached categories](#), trials are allowed as per approved procurement policy of the buyer nodal Ministries)
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.
11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.
15. Buyer added ATC Clauses which are in contravention of clauses defined by buyer in system generated bid

template as indicated above in the Bid Details section, EMD Detail, ePBG Detail and MII and MSE Purchase Preference sections of the bid, unless otherwise allowed by GeM GTC.

16. In a category based bid, adding additional items, through buyer added additional scope of work/ additional terms and conditions/or any other document. If buyer needs more items along with the main item, the same must be added through bunching category based items or by bunching custom catalogs or bunching a BoQ with the main category based item, the same must not be done through ATC or Scope of Work.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

**All GeM Sellers/Service Providers shall ensure full compliance with all applicable labour laws, including the provisions, rules, schemes and guidelines under the four Labour Codes i.e. the Code on Wages, 2019; the Industrial Relations Code, 2020; the Occupational Safety, Health and Working Conditions Code, 2020; and the Code on Social Security, 2020 as and when notified and brought into force by the Government of India.**

**For all provisions of the Labour Codes that are pending operationalisation through rules, schemes or notifications, the corresponding provisions of the pre-existing labour enactments (such as The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965, The Equal Remuneration Act, 1976, The Payment of Gratuity Act, 1972, etc. and relevant State Rules) shall continue to remain applicable.**

**The Seller/ Service Providers shall, therefore, be responsible for ensuring compliance under:**

- **All notified and enforceable provisions of the new Labour Codes as mentioned hereinabove; and**
- **All operative provisions of the erstwhile Labour Laws until their complete substitution.**

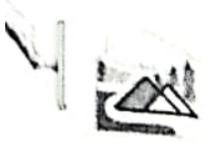
**All obligations relating to wages, social security, safety, working conditions, industrial relations etc. and any other statutory requirements shall be strictly met by the Seller/ Service Provider. Any non-compliance shall constitute a breach of the contract and shall entitle the Buyer to take appropriate action in accordance with the contract and applicable law.**

[यह बिड सामान्य शर्तों के अंतर्गत भी शासित है /This Bid is also governed by the General Terms and Conditions](#)

जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।/In terms

of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws.

---धन्यवाद/Thank You---



**TOURISM DEVELOPMENT AUTHORITY, SONAMARG**  
Tel/Fax: - 0194-2416100 (Ganderbal) Email: Bdaofficial@yahoo.com

Financial Commissioner/Additional Chief Secretary,  
Tourism Department,  
Civil Secretariat, Srinagar/Jammu.

No. CEO/SDA/2025/2261-62

Dated:- (0-11-2025)

Sub:-Preparation of Budget Estimate under (RE-2025-26) & BE-2026-26 thereof.

Sir,

As desired, the Budget Estimate under RE-2025-26 and the proposed BE-2026-27 has been prepared and is enclosed herewith for favour of further necessary action at your end please.

Yours faithfully,

Chief Executive Officer,  
Sonamarg Development Authority.

Copy to the:

1. Director, Finance, Tourism Department, J&K, Civil Secretariat Jammu for favour of information.